

to receipt of funds by political parties and trade unions from countries abroad in the last three years is available. The Foreign Contribution (Regulation) Act, 1976, was enforced only with effect from 5th August, 1976. Under the provisions of the Act, political parties are totally prohibited from accepting any foreign contributions. Trade Unions which have been notified as organisations of a political nature under clause (i) of Section 5 of the said Act, are also permitted to accept foreign contributions only with the prior permission of the Central Government. Only associations having definite cultural educational, economic and religious programmes can accept foreign contributions without any prior reference to the Central Government, but they are required to intimate the same to the Government of India within 30 days of receipt. No foreign contributions are known to have been received, after the enforcement of the Act, by the political parties or trade unions notified under section 5(i) of the Act as Organisations of a political nature. However, according to intimations received, 3277 other associations have received foreign contributions amounting to Rs. 119,31,11,040 during the period from 5th August, 1976 to 15th June, 1977.

(b) In view of the position stated at (a) above information about political parties and trade unions is nil. The list of other associations who have intimated receipt of foreign contributions alongwith the names of their office bearers and addresses is being compiled and will be placed on the Table of the House.

(c) and (d). No instance of misuse of funds has come to the notice of the Government.

Policy on Kashmir

2781. SHRI M. N. GOVINDAN NAIR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news item in the *Statesman*, Calcutta of 1st

June, 1977 whereby Sheikh Abdullah had disclosed that Shri Asoka Mehta had told him that Janata Party was fundamentally opposed to the Kashmir policy of Jawaharlal Nehru; and

(b) if so, the details and Government's reaction thereto?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b). Government have seen a news item to this effect. Apart from the news item, Government have no other information in this regard. Government's policy in regard to article 370, which accords a special status to Jammu and Kashmir, remains unchanged.

12.08 hrs.

PAPERS LAID ON THE TABLE

SHIPPING DEVELOPMENT FUND COMMITTEE (DEATH-CUM-RETIREMENT GRATUITY) RULES, 1977

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to lay on the Table a copy of the Shipping Development Fund Committee (Death-cum-Retirement Gratuity) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 674 in Gazette of India dated the 28th May, 1977, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-605/77.]

ANNUAL REPORT OF CHILDREN'S FILM SOCIETY FOR 1975-76, REPORT ON ACTIVITIES OF THE CHILDREN'S FILM SOCIETY AND DETAILED DEMANDS FOR GRANTS OF THE MINISTRY OF INFORMATION AND BROADCASTING FOR 1977-78

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI

L. K. ADVANI): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society for the year 1975-76 along with the Audited Accounts.

(2) A copy of the Report (Hindi and English versions) on the activities of the Children's Film Society for the period January to December, 1976.

[Placed in Library. See No. LT-606/77].

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1977-78.

[Placed in Library. See No. LT-607/77].

**DETAILED DEMANDS FOR GRANTS OF THE
MINISTRY OF PETROLEUM FOR
1977-78.**

THE MINISTER OF PETROLEUM,
CHEMICALS AND FERTILIZERS
(SHRI H. N. BAHUGUNA): I beg to lay on the Table a copy of the Corrigenda (Hindi and English versions) to the Detailed Demands for Grants* of the Ministry of Petroleum for 1977-78. [Placed in Library. See No. LT-608/77].

**NOTIFICATIONS UNDER CENTRAL EXCISE
RULES, 1944**

THE MINISTER OF FINANCE
AND REVENUE AND BANKING
(SHRI H. M. PATEL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(1) G.S.R. 258(E) published in Gazette of India dated the 31st May, 1977 together with an explanatory memorandum.

(2) G.S.R. 817 published in Gazette of India dated the 25th June, 1977 together with an explanatory memorandum.

[Placed in Library. See No. LT-609/77].

**BHAKRA BEAS MANAGEMENT BOARD
(AMDT.) RULES, 1977, AND REVIEW AND
ANNUAL REPORT OF NEYVELI LIGNITE
CORPORATION LTD. FOR 1975-76**

THE MINISTER OF ENERGY
(SHRI P. RAMACHANDRAN): I beg to lay on the Table—

(1) A copy of the Bhakra Beas Management Board (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 749 in Gazette of India dated the 18th June, 1977 under sub-section (3) of section 97 of the Punjab Reorganisation Act, 1966 [Placed in Library. See No. LT-610/77].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Neyveli Lignite Corporation Limited for the year 1975-76.

(ii) Annual Report of the Neyveli Lignite Corporation Limited for the year 1975-76 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-611/77].

**DETAILED DEMANDS FOR GRANTS OF THE
MINISTRY OF LABOUR FOR 1977-78**

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR

*The Detailed Demands for Grants of the Ministry were laid on the Table on the 2nd July, 1977.

(SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for 1977-78. [Placed in Library. See No. LT-612/77].

REVIEW AND ANNUAL REPORT OF NATIONAL NEWSPRINT AND PAPER MILLS LTD., NEPANAGAR FOR 1974-75, CERTIFIED ACCOUNTS OF KHADI AND VILLAGE INDUSTRIES COMMISSION FOR 1973-74, ETC., ETC.

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1974-75.
 - (ii) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-613/77.]

- (2) (i) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1973-74 together with the Audit Report thereon (Hindi and English versions) under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (i) above.

[Placed in Library. See No. LT-614/77].

- (3) A copy of Notification No. S.O. 774(E) (Hindi and English versions) published in Gazette of India dated the 4th December, 1976 containing the Order regarding continuance of control over the management of Messrs. Samastipur, Central Sugar Company Limited, Samastipur, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-615/77.]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Household Electrical Appliances (Quality Control) Amendment Order, 1977 published in Notification No. S.O. 367(E) in Gazette of India dated the 24th May, 1977.

- (ii) The Mild Steel Tubes (excluding seamless tubes and tubes according to API specifications) (Quality Control) Order, 1977 published in Notification No. S.O. 406(E) in Gazette of India, dated the 21st June, 1977.

[Placed in Library. See No. LT-616/77].

- (5) A copy of the Annual Report (Hindi and English versions) of the Development Council for Textile Machinery Industry for the year 1976-78, under sub-section (4) of section 7 of the Industries Development and Regulation Act, 1951. [Placed in Library. See No. LT-617/77].